

**RULES UNDER TERRITORIAL COUNCILS  
ACT AND NOTIFICATION UNDER HIGH  
COURT JUDGES (CONDITIONS OF SER-  
VICE) ACT**

**The Minister of State in the Ministry of Home Affairs (Shri Datar):** I beg to lay on the Table:—

(i) A copy each of the following Rules under sub-section (3) of Section 54 of the Territorial Councils Act, 1956:—

(a) The Territorial Councils (Consultation with the Union Public Service Commission) Rules, 1960, published in Notification No. G.S.R. 1252, dated the 22nd October, 1960. [Placed in Library, See No. LT-105/62].

(b) The Territorial Councils (Amendment) Rules, 1962, published in Notification No. G.S.R. 216, dated the 17th February, 1962. [Placed in Library, See No. LT-106/62].

(ii) A copy of the Mysore High Court (Vacation) Order, 1962, published in Notification No. S.O. 1088 dated the 14th April, 1962, under sub-section (2) of Section 23A of the High Court Judges (Conditions of Service) Act, 1954. [Placed in Library, See No. LT-107/62].

12.23 hrs.

**RE: CALLING ATTENTION TO  
MATTER OF URGENT PUBLIC  
IMPORTANCE.**

**श्री बागड़ी (हिसार) :** अध्यक्ष महोदय, मैं बोलना चाहता हूँ कालिग अटेंशन के सम्बन्ध में। मैं इस के लिये तीन बार खड़ा हुआ।

**अध्यक्ष महोदय :** यह तो मुमकिन नहीं है कि हर एक आदमी को, जिस का नाम शामिल किया गया हो कालिग अटेंशन नोटिस में, उस को मौका मिल सके। बाज दफा मिल सकता है बाज दफा नहीं मिल सकता। अब की वह सब करें, अगर इस दफा मौका नहीं मिल सका तो अगली दफा मिल जायेगा। हर एक आदमी को हर वक्त मौका नहीं मिल सकता।

**श्री बागड़ी :** मैं एक मिनट में अपनी बात कहना चाहता हूँ। जिन लोगों का कालिग अटेंशन है उन को टाइम न दे कर, जिन का कालिग अटेंशन नहीं है, उन को टाइम अगर दिया जाना चाहिये तो ठीक है, नहीं तो मुझे मौका मिलना चाहिये। जब भी मैंने अटेंशन काल किया हिन्दुस्तानी में, आप ने कहा वेट करो।

**अध्यक्ष महोदय :** बहुत अच्छा अगर आज मुझ से गलती हुई तो आइन्दा ज्यादा स्थाल रखूंगा।

12.24 hrs.

**PAPERS LAID ON THE TABLE—  
contd.**

**RECOMMENDATIONS OF SHANKAR COMMITTEE ACCEPTED BY GOVERNMENT**

**The Minister of State in the Ministry of Defence (Shri Raghuramaiah):** Sir, I beg to lay on the Table a statement showing the recommendations of the Shankar Committee, which have been accepted by Government. [Placed in Library, See No. LT-108/62].

**NOTIFICATION UNDER INCOME-TAX ACT**

**The Deputy Minister in the Ministry of Finance (Shrimati Tarkeshwari Sinha):** I beg to lay on the Table a copy of Notification No. S.O. 738 dated the 17th March, 1962, under sub-section (5) of section 287 of the Income-tax Act, 1961. [Placed in Library, See No. LT-109/62].

**Shri S. M. Banerjee (Kanpur):** This is a very important notification and I request that it may be circulated to Members.

**Mr. Speaker:** The hon. Member desires that it might be circulated. Is there any objection?

**Shrimati Tarkeshwari Sinha:** It has been laid on the Table.

**Mr. Speaker:** Those hon. Members who desire to have copies can have them.

12:25 hrs.

#### MESSAGE FROM RAJYA SABHA

**Secretary:** Sir, I have to report the following message received from the Secretary of Rajya Sabha:—

"In accordance with the provisions of sub-rule (6) of rule 162 of the Rules of Procedure and Conduct of Business in the Rajya Sabha, I am directed to return herewith the Appropriation (Railways) No. 2 Bill, 1962, which was passed by the Lok Sabha at its sitting held on the 4th May, 1962, and transmitted to the Rajya Sabha for its recommendations and to state that this House has no recommendations to make to the Lok Sabha in regard to the said Bill."

12:25½ hrs.

#### ELECTIONS TO COMMITTEES

##### CENTRAL ADVISORY BOARD OF ARCHAEOLOGY

**The Minister of Scientific Research and Cultural Affairs (Shri Humayun Kabir):** I beg to move the following:

"That in pursuance of paragraph 1(h) of the Ministry of Scientific Research and Cultural Affairs Resolution No. F. 11-7/60-C-I, dated the 30th March, 1961, the members of Lok Sabha do proceed to elect, in such manner as the Speaker may direct, two members from among themselves to serve as members of the Central Advisory Board of Archaeology, subject to the other provisions of the said Resolution".

538 (A) LSD—5.

**Mr. Speaker:** The question is:

"That in pursuance of paragraph 1(h) of the Ministry of Scientific Research and Cultural Affairs Resolution No. F. 11-7/60-C—1, dated the 30th March, 1961, the members of Lok Sabha do proceed to elect, in such manner as the Speaker may direct, two members from among themselves to serve as members of the Central Advisory Board of Archaeology, subject to the other provisions of the said Resolution."

*The motion was adopted.*

##### ADVISORY FOR NATIONAL ATLAS AND GEOGRAPHICAL NAMES

**The Deputy Minister in the Ministry of Scientific Research and Cultural Affairs (Dr. M. M. Das):** Sir, I beg to move:

"I had in pursuance of the Ministry of Scientific Research and Cultural Affairs Resolution No. 15-226/60-S-II, dated the 23rd March, 1961, as amended by Resolution No. 15-226/60-S-II, dated the 22nd May, 1961, the members of Lok Sabha do proceed to elect, in such manner as the Speaker may direct, two members from among themselves to serve as members of the Advisory Board for National Atlas and Geographical names for a term of three years commencing from the date of notification in the Official Gazette, subject to other provisions of the said Resolution."

**Mr. Speaker:** The question is:

"That in pursuance of the Ministry of Scientific Research and Cultural Affairs Resolution No. 15-226/60-S-II, dated the 23rd March, 1961, as amended by Resolution No. 15-226/60-S-II, dated the 22nd May, 1961, the members of Lok Sabha do proceed to elect, in such manner as the Speaker may direct, two members from among themselves to serve as members of the Advisory Board